

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 6

CP (IB) No. 347/Chd/Chd/2022

Under Section 9, IBC 2016

In the matter of:-

Sandeep Bhaskar

..Petitioner/Operational Creditor

Vs.

Chandigarh Overseas Pvt. Ltd.

..Respondent/Corporate Debtor

Present: Ms. Gurpreet Randhawa, Advocate for the petitioner-Operational Creditor.
Mr. Nahush Jain, Advocate for the respondent-Corporate debtor.

It is stated by the learned counsel for the petitioner-Operational Creditor that the respondent-Corporate debtor is already admitted to CIRP and she may be allowed to withdraw the present petition with liberty to file the claim before the IRP. Keeping in view the statements made by her, the present petition is dismissed as withdrawn with liberty to aforesaid.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

August 04, 2023
PRF